

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 126 OF 2019 &
IA NOS. 533 & 534 OF 2019**

Dated: 08th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Delhi Transco Limited

...Appellant(s)

Vs.

Tata Power-Delhi Distribution Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran, Sr. Adv.
Mr. Anand K.Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Ms. Vasudhda Sen
Mr. Ujwal Jain
Ms. Chaitanya Mathur for R-1

ORDER

Heard Mr. M.G. Ramachandran, learned senior counsel for some time.

Mr. Ujwal Jain, accepts notice on behalf of Respondent No. 1. Issue notice to the Respondent No. 2 returnable on 12.04.2019. Dasti, in addition, is also permitted.

We have gone through the Impugned Order especially, Para No. 18, which was supposed to mention the observations made by the Respondent Commission, is totally blank. The certified copy obtained from the Commission also depicts the same state of affairs. In that view of the matter we direct the Respondent Commission not to take any coercive steps till next date of hearing.

List the matter on **12.04.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**